

delay in laying the documents mentioned at (i) above.

[Placed in Library. See No. LT-3903/82.]

(3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Accounts of the National Council of Science Museums, Calcutta, for the year 1980-81 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-3904/82].

(4) A statement (Hindi and English versions) explaining reasons for not laying the Annual Accounts of the School of Buddhist Philosophy, Leh, Ladakh, for the years 1978-79, 1979-80 and 1980-81 within the stipulated period of nine months after the close of the Accounting Year and reasons for delay in laying the Annual Report for the year 1980-81.

[Placed in Library. See No. LT-3905/82.]

**INDIAN TELEGRAPH (SIXTH AMENDMENT) RULES, 1981 DEMANDS FOR GRANTS FOR INDIAN POSTS AND TELEGRAPH DEPARTMENT FOR 1980-81 AND DETAILED DEMANDS FOR GRANTS OF MINISTRY OF COMMUNICATIONS FOR 1982-83.**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA):** I beg to lay on the Table:

(1) A copy of the Indian Telegraph (Sixth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 1142 in Gazette of India dated the 19th December, 1981 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-3906/82].

(2) A copy of the Demands for Grants (Hindi and English versions) for expenditure of the Central Government on the Indian Posts and Telegraphs Department for 1982-83.

[Placed in Library. See No. LT-3907/82].

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of Ministry of Communications for 1982-83. [Placed in Library. See No. 3908/82].

**DELHI SEGREGATION AND MANAGEMENT OF PERSONS OR ANIMALS (DISEASED OR SUPPOSED TO BE DISEASED) (AMENDMENT) RULES, 1982.**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH):** I beg to lay on the Table a copy of the Delhi Segregation and Management of persons or animals (diseased or supposed to be diseased) (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. 500/Spl. Cell. PHQ in Delhi Gazette dated the 31st March, 1982 under sub-section (2) of section 148 of the Delhi Police Act, 1978. [Placed in Library. See No. LT-3909/82].

**INDUSTRIAL DISPUTES (CENTRAL) AMENDMENT RULES, 1982.**

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR):** I beg to lay on the Table a copy of the Industrial Disputes (Central) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 289 in Gazette of India dated the 13th March, 1982, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947. [Placed in Library. See No. LT-3910/82].

**NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944. CUSTOMS ACT, 1962 AND GOVERNMENT SAVINGS BANK ACT, 1873.**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY):** I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English ver-